

Instruction No. 21/2023-Customs

F.No.401/41/2023-Cus.III
 Government of India
 Ministry of Finance
 Department of Revenue
 (Central Board of Indirect Taxes & Customs)

North Block, New Delhi
 Dated: 5th July, 2023

To

All Principal Chief Commissioners/ Chief Commissioners (Customs/ Customs (Preventive)/ Customs and Central Taxes).

All Principal Commissioners / Commissioners (Customs /Customs Preventive)

All Pr. Director Generals /Director Generals under CBIC

Subject: - Amendment in import policy condition of Cigarette lighters Covered under CTH 9613 of Chapter 96 of Schedule-I (Import Policy) of ITC (HS) 2022.-reg

Madam/Sir,

Reference is invited to Notification no. 15/2023 dated 29.06.2023 (Copy enclosed) issued by the Directorate General of Foreign Trade on the subject matter.

2. Vide the above DGFT notification, the Central Government has amended the import policy condition for the following HS Codes covered under chapter 96 of the ITC(HS), 2022, Schedule-I (Import Policy) as under:

HS codes	Item Description	Existing Policy	Revised Policy	New Policy
96131000	Pocket lighter, gas fuelled, non-refillable	Free	Prohibited	However, import is "Free" if CIF value is Rs.20/- or above per lighter
96132000	Pocket lighters gas fuelled, refillable	Free	Prohibited	However, import is "Free" if CIF value is Rs.20/- or above per lighter

3. It is requested to sensitise the officers under your jurisdiction by issue of suitable standing order/ public notice

4. The difficulties, if any, may be brought to the notice of the Board.

5. Hindi version follows.

Encl:- As Above

Yours faithfully,

Radhe Krishna
 Under Secretary (Cus-III)
 Email: uscus.3-dor@gov.in
 Tele: 011 23094012

To be published in the Gazette of India Extraordinary Part-II, Section-3, Sub-Section (ii)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Vanijya Bhawan

Notification No. 15 /2023
New Delhi, Dated: 29 June, 2023

Subject: Amendment in import policy condition of Cigarette lighters Covered under CTH 9613 of Chapter 96 of Schedule –I (Import Policy) of ITC (HS) 2022.

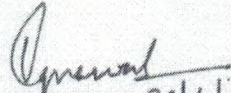
S.O. (E): In exercise of powers conferred by Section 3 and Section 5 of Foreign Trade (Development & Regulation) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy 2023, as amended from time to time, the Central Government amend the import policy condition for the following HS Codes covered under Chapter 96 of the ITC (HS), 2022, Schedule -I (Import Policy) as under:

HS codes	Item Description	Existing Policy	Revised Policy	New Policy Condition
96131000	Pocket lighters, gas fuelled, non-refillable	Free	Prohibited	However, import is "Free" if CIF value is Rs. 20/- or above per lighter
96132000	Pocket lighters, gas fuelled, refillable	Free	Prohibited	However, import is "Free" if CIF value is Rs. 20/- or above per lighter

2. Effect of the Notification:

The import policy of Cigarette lighters under ITC (HS) Codes 96131000 and 96132000 is revised from "Free" to "Prohibited". However, import shall be free if CIF value is Rs. 20/- or above per lighter.

This issue with the approval of Minister of Commerce & Industry.


(Rajesh Agrawal)
29/6/23
Director General of Foreign Trade &
Addl. Secretary to Govt. of India
Email: dgft@nic.in